

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

16

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 16.07.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/137/IB/2018
PETITION NUMBER : TCP/385/IB/2017
NAME OF THE PETITIONER(S) : KITEC INDUSTRIES INDIA PVT LTD
NAME OF THE RESPONDENTS : EMMANUEL ENGINEERING PVT LTD
UNDER SECTION : 33(1)

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|-------|-----------------------|------------------------|----------------|
| | | REPRESENTATION BY WHOM | |
| | V. Venkatesa Salun | for Liquidator | [Signature] |
| | G. George Raja Selvan | Respondent | G. [Signature] |

ORDER

Counsels for both the parties are present. Counsel for the Respondents/Suspended Directs has filed the counter, wherein it is submitted that the original documents are missing and has applied for the certified copies of the same, which shall be available within a period of 10 days.

The Counsel for the Suspended Directors is directed to place on record the FIR, if any, in relation to the missing of the documents and to file an affidavit declaring that the properties/assets of the Corporate Debtor have not been encumbered till date. However, in case the missing documents are found the same may be provided to the Liquidator failing which the certified copies of the same will be provided to him before next date of hearing. Put up on 25.07.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)